

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
PRICIPAL BENCH, NEW DELHI**

**Original Application No. 864 of 2022**

**Environmental Engineer & Others : Respondent(s)**

**Report filed by the Environmental Engineer, Kerala State Pollution  
Control Board, District Office, Kottayam on behalf of the Kerala State  
Pollution Control Board, in Original Application No. 864 of 2022**

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
PRICIPAL BENCH, NEW DELHI**

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**Environmental Engineer: Respondent(s)**

VOLUME 1

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Dated this the 28<sup>th</sup> day of January, 20

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
PRICIPAL BENCH, NEW DELHI**

**Original Application No. 864 of 2022**

**Environmental Engineer & Others : Respondent(s)**

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5	Annexure 5 - Copy of Integrated consent to operate dated 15/10/2022	
6	Annexure 6 - Copy of the monitoring report dated 28/11/2022	

Dated this the 28<sup>th</sup> day of January, 2023

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
PRICIPAL BENCH, NEW DELHI**

**Original Application No. 864 of 2022**

**Environmental Engineer & Others : Respondent(s)**

**Report filed by the Environmental Engineer, Kerala State Pollution  
Control Board District Office, Kottayam in Appeal No. 50 of 2021(SZ)**

Report filed by Biju. B, aged 48, S/o S. Balakrishnan, residing at SakethamVadake madam, Mullackal P.O, Alappuzha, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kottayam, as directed by this Hon'ble Court.

1. This Report is filed as directed by Honourable National Green Tribunal, Principal branch, New Delhi dated 11.01.2023.
2. It is respectfully submitted that the referred petition is filed by Anna Mathai Kalavarakkalayil against the establishment of M-Sand unit Silver Sand, Resurvey no 159/2 in kanakkari village, kanakkari Grama Panchayat.
3. It is submitted that BOARD had received application for integrated Consent to establish on 24/03/2022. Unit was inspected by Board officials on 11/04/2022. As per the inspection it was noticed that unit have sufficient land to obtain 25m setback in all sides and no residences were within 75m from the proposed site. It is submitted that Integrated consent to establish was issued to the unit on 22/04/2022 with conditions and the same is attached as **Annexure 1.**
4. It is submitted that the Board had received a complaint from Mr. K.L Sebastian and Mr. K.J Thampi on 27/06/2022 anticipating pollution

problems from the unit when it start working. On the basis of this complaint, the Board officials had conducted an inspection in the unit on 07/07/2022. It was found that the unit had not started the operation and the nearest residence is located 76.6m from the unit. Possibility of no pollution problems observed at the site, the same is communicated to the complainers on 11/07/2022 via reply letter. Copy of the same is attached as **Annexure 2.**

5. It is submitted that as per the Board circular no. PCB/TAC/BM-168/671/2009, dated 08/02/2010 on distance criteria, the minimum distance required to the nearest residence is 75m from the unit. The circular is attached as **Annexure 3.**

6. It is submitted that Board had received application for Integrated Consent to Operate on 09/08/2022. As per the application and WP(C) 24897/2022 the Board officials had conducted a detail inspection in the unit on 31/08/2022. During the inspection, some ICE conditions violations observed, directions given to the unit on 02/09/2022 to rectify the violations. The copy of the letter attached as **Annexure 4.** The unit had submitted reply for the same.

7. The unit had submitted a reply letter stating that they had corrected the defects and the unit was again inspected on 29/09/22. It was found that they had complied with the instructions. Consent to operate was issued to the unit on 15/10/2022. Copy of the same is attached as **Annexure 5.**

8. The allegation of the petitioner Mrs. Anna Mathai Kalavarakkalayil, that unit did not complying the minimum distance criteria to nearest residence is false. The unit have installed adequate pollution control measures and now complying to the Board norms. To verify the same an air quality monitoring conducted in the unit on 28/11/2022, it was found that the air and noise pollution from the unit is within the permissible limits. Copy of

the monitoring report is attached as **Annexure 6**. As now there is no serious pollution problems at the site.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this 28<sup>st</sup> day of January, 2023.



**ENVIRONMENTAL ENGINEER**



**FILE NO : KSPCB/KT/ICE/10000703/2022**

**Date of issue : 22-04-2022**



20



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10000703**

**Dated : 24-03-2022**

To

**SILVER SAND  
KANAKKARI , KOTTAYAM**

**Consent No. : KSPCB/KT/ICE/10000703/2022**

**Valid Upto : 28-02-2027**

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	28-02-2027
2	Name and Address of the establishment	SILVER SAND KANAKKARI KOTTAYAM
3	Occupier Details	SHINU, HARIHARAN Puthusserikudi House Vaikkara P.O. Ernakulam-683549
4	Local Body	KANAKKARI
5	Survey Number	159/2
6	Village	Kanakkari
7	Taluk	Meenachil
8	District	KOTTAYAM
9	Capital Investment(Rs in Lakhs)	39.5
10	Scale	Small
11	Category	Orange
12	Annual fee(Rs)	7100.0
	Total Fee remitted(Rs)	137250.0
13	Activity	M SAND- 200 Metric Tonnes/Day STOCK YARD OF M-SAND,P-SAND,STONE AGGREGATES-100 Metric Tonnes/Day
14	Machinery details	PROPOSED M-SAND(HSI)-60HP,CLASSIFIER- 20HP,CONVEYOR&AUXILLARIES-20HP;TOTAL- 100 HP Total Fee remitted - Rs.35500/- (13250+ 22250)

## 2. Conditions as Per The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water Consumption : 100LPD

1. Effluent Generation: 80LPD

2.4 Sewage / waste water with only organic contaminant if any, generated in the unit, shall be discharged through scientifically designed septic tank and soak pit system as per the following IS code.

- i. Septic tank as per IS 2470 (Part 1): 1985.
- ii. Soak pit with sealed bottom, honey comb side wall of 65 cm thick 2 mm sand all around.

Mode of disposal of treated effluent:Soak pit

2.5 Soak pit shall be at least 10 m away from the water intake well/nearby drinking water wells

## 3. Conditions as Per The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

3.2 The D. G. sets shall be provided with a minimum chimney height 0.2 root of KVA meters above roof level of the highest nearby building (Where KVA is the capacities of all DG sets). The D. G. sets shall be placed at a minimum distance of root of (KVA/2) meters from the neighbouring residences / worship places / institutions (where KVA is the capacity of DG sets).

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Above Roof Level	

3.3 Emission characteristics shall not exceed the following:

SI. No.	Parameter	Limiting Standards (mg/Nm <sup>3</sup> )

3.4 All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated area

3.5The PM<sub>10</sub> in ambient air at the boundary shall not exceed 100 microgram / m<sup>3</sup>

3.6The PM<sub>2.5</sub> in ambient air at the boundary shall not exceed 60 microgram/m<sup>3</sup>.

3.7There shall not be any fugitive emission from the premises

#### 4. Conditions as per the Environment (Protection) Act, 1986.

4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000. The sound level measured 1 m outside the boundary of the unit shall not exceed the National ambient noise standards applicable to adjoining area.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted: NA

<b>Collection</b>		<b>transport</b>	
<b>Reception</b>		<b>Storage</b>	
<b>Treatment</b>		<b>Reprocessing/Disposal</b>	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows: : NA

<b>Sl.No.</b>	<b>Hazardous Waste Schedule</b>	<b>Category</b>	<b>Quantity Tonne/year</b>
<b>Mode of Storage</b>		<b>Mode of Disposal</b>	

4.4 e-waste shall be disposed of safely as per the E-Waste (Management) Rules, 2016.

4.5 Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWM Rules 2016 and the facility shall be maintained properly.

4.6 Organic waste management facility such as bio bin/biogas/aerobic bin/windrow compost etc of sufficient size shall be provided at source and mini material collection and resource recovery facility shall be provided for collecting, segregating and dispatching for recycling the inorganic waste generated in the unit.

4.7 Construction derbies produced in the unit shall be disposed as per the provisions of Construction and Demolition (C&D) Waste Management Rules, 2016 and CPCB guideline.

4.8 Biomedical waste generated in the unit shall be disposed by biomedical waste management rules 2020

4.9 Plastic waste generated in the unit shall be disposed by plastic waste management rules, 2021. Single use plastic and other banned plastic items shall not be used in the unit.

#### 5. GENERAL CONDITIONS

5.1 This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21(6) of the Air (Prevention & Control) of pollution Act 1981 & section 27 of the water (Prevention & control ) of pollution Act 1974.

5.2 This consent, unless withdrawn earlier shall be valid till in the date specified in column 1.1 . At the end of the validity period if the construction is not completed, the same shall be got renewed. Late application shall be accepted only with fine as applicable.

5.3 The date of commissioning shall be intimated, at least one month in advance to the District Office of the Board. For renewal of the consent in case of continuance of establishment of the industry, application in the

prescribed form shall be submitted through the web portal of the Board <https://www.keralapcbonline.com> for renewing the Consent on or before two months in advance to expiry date. Late application will be accepted with 10% (for application before expiry date) & 50% of yearly fee as late fee for application after due date.

5.4 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution.

5.5 No change or alteration of the unit or equipment capacity shall be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.

5.6 The suspended particulate matter at the boundary of the premises and sound level measured 1m outside the boundary shall not exceed the National Ambient Air quality standards applicable for the adjoining area.

5.7 Location of the unit shall be as shown in the drawing attached. No change or alteration to the above shall be made without obtaining prior permission from the board.

5.8 Consent to Operate / Authorisation shall be obtained before commissioning the building and after completing the institution of the unit including all pollution control measures.

5.9 Set back as per building rules shall be provided between the boundary and the building.

5.10 This consent is granted based on the particulars and affidavit submitted by the Entrepreneur and any violation/non-compliance/submission of false information will lead to cancellation of consent and stringent action against the applicant and occupier. In the case of noncompliance of integrated consent conditions, the consent issued will be withdraw/cancelled, and fee will be lapsed automatically.

5.11 The consented shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions.

5.12 The occupier shall comply with all the environmental rules and the related act stipulated by the government, relevant instructions Board may issue from time to time for the prevention and control of pollution and protection of environment.

Scientific Organic waste management facilities such as bio bin/biogas/aerobic bin/windrow compost etc of sufficient size shall be provided at source. For managing inorganic waste generated in the unit mini material collection and resource recovery facility shall be provided for collecting, segregating and dispatching for recycling the inorganic waste (plastic, metal, paper, glass etc) generated in the unit.

5.13 Arrangements of rain water harvesting including open well / Bore well/ Ground water recharging shall be provided. Rain water harvesting facility shall be installed in the unit within three month and photos of the same shall be submitted in this office via e-mail.

5.14 Any change in the unit and machinery/particulars furnished in the application/ attachments /or in the identity of the occupier/authorized agent is made, then the same shall be intimated to the Board and consent variation shall be obtained.

5.15 Maintain hygienic condition and good housekeeping practises shall be maintained in and around the unit.

5.16 Compound wall of sufficient height shall be provided for preventing noise pollution.

## 6.SPECIFIC CONDITIONS

6.1 Sand making machine and other noise / dust producing units shall be housed in buildings with solid wall (Not hollow bricks) of minimum 40 cm thickness and false proofing shall be provided.

6.2 Dust suppression system with water sprays and sprinklers shall be provided

6.3 Delay ponds shall be provided at suitable locations to prevent the escape of aggregate/clay to nearby drain and property

6.4 Facility provided for regular cleaning and wetting of ground shall be provided.

6.5 The roads around the unit shall be tarred or concreted and maintained properly.

6.6 All operations likely to produce dust, or noise shall be carried out within closed premises.

6.7 Entire wash water generated after given proper settling shall be reused for further washings. Settling tanks of adequate capacity shall be provided.

6.8 The sludge/clay settled in the settling tanks shall be periodically removed and stored properly.

6.9 A minimum distance of 75 m to the nearest residence and 25 m set back to all boundaries shall be provided.

6.10 The construction debris and mud discharges etc from the construction site shall be disposed of scientifically

6.11 The location of the unit shall be as per the approved site plan. No change/alteration from that of approved site plan shall not be done without prior approval from Board.

 Digitally signed by Biju B  
Date: 2022.04.22 16:25:21 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

**SITE PLAN OF SILVER SAND**

KANAKKARI  
KOTTAYAM

**NAME&ADDRESS OF APPLICANT**

SHINU HARIHARAN

PUTHUSERRIKUDI

VAYIKKARA P.O

ERNAKULAM



**LAND DETAILS**

DISTRICT-----KOTTAYAM

TALUK-----MEENACHIL

VILLAGE-----KANAKKARI

PANCHAYATH----KANAKKARI

SURVEY NO-----159/2

EXTENT-----110.20 ARE

**PROPOSED MACHINERY**

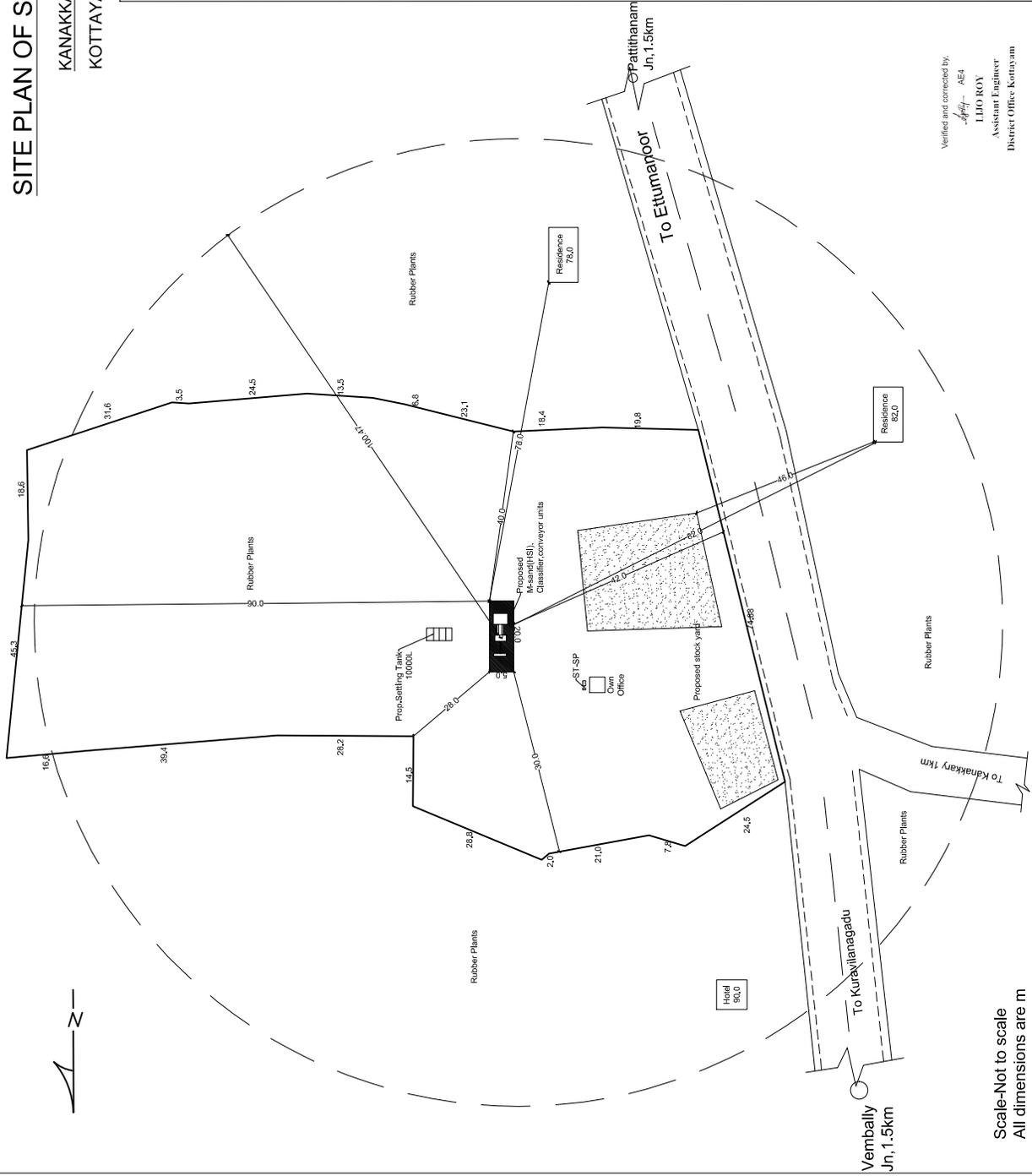
HSI-60 HP

CLASSIFIER-20 HP

CONVEYOR

& AUXILIARIES-20 HP

TOTAL=100 HP



Verified and corrected by:  
*Asst. Engr*  
**LJO ROY** AE4  
Assistant Engineer  
District Office, Kottayam

Scale-Not to scale  
All dimensions are m



കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, KOTTAYAM.

ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001

Sreenivasa Iyer Road, Kottayam-686001

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E-mail: kspcbkottayam@gmail.com, http://keralapcbonline.com Telephone : 0481 - 2302445 web: www.keralapcb.nic.in  
ഓൺലൈനിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് keralapcbonline.com എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കുക.

“ഭരണഭാഷ - മാതൃഭാഷ”

PCB/KTM/COMP/G/40/2011

11.07.2022

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ  
സ്വീകർത്താവ്

കെ.എൽ.സെബാസ്റ്റ്യൻ,  
കൈതമറ്റം, പട്ടിത്താനം പി.ഒ.,  
ഏറ്റുമാനൂർ, കോട്ടയം-686631

Despatched on 12/7/22

സർ,

വിഷയം:- സിൽവർ സാൻഡ് - M sand യൂണിറ്റിനെതിരെയുള്ള പരാതി - സംബന്ധിച്ച്.

- സൂചന:-
- 1) 27.06.2022 തീയതിയിൽ താങ്കൾ ഈ ഓഫീസിൽ സമർപ്പിച്ച പരാതി.
  - 2) 27.06.2022 തീയതിയിൽ തമ്പി കയനാട്ട്, പട്ടിത്താനം, മത്തായി കെ.എൽ തുടങ്ങിയവരിൽ നിന്ന് ലഭിച്ച ഇതേ പരാതി.
  - 3) 07.07.2022 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ പരിശോധന.
  - 4) Integrated Consent to establish KSPCB/KT/KE/10000703/2022 dated 22.04.2022, valid upto 28.02.2027.

മേൽ സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന (1), (2) പ്രകാരം ലഭിച്ച പരാതിയുടെ അടിസ്ഥാനത്തിൽ ടി യൂണിറ്റിൽ സൂചന (3) പ്രകാരം പരിശോധന നടത്തി. യൂണിറ്റിൽ നിന്നും ഏറ്റവും അടുത്തുള്ള വീട് 76.60 മീറ്റർ ദൂരത്തിലും മറ്റു വീടുകൾ 87 മീ., 102.3 മീ. ദൂരത്തിലുമാണ്. 08.02.2010 തീയതിയിലെ സർക്കുലർ നമ്പർ PCB/TAT/BM-168/671/2009 അനുസരിച്ച് അടുത്തുള്ള വീടുമായി കുറഞ്ഞത് 75 മീ. ദൂരമാണ് വേണ്ടത്. യൂണിറ്റ് ടി നിബന്ധന പാലിക്കുന്നുണ്ട്. സൂചന (4) പ്രകാരം ബോർഡിന്റെ പ്രവർത്തനാനുമതി നേടിയിട്ടുള്ള യൂണിറ്റിന്റെ നിർമ്മാണ പ്രവർത്തനം മാത്രമേ നിലവിൽ ആരംഭിച്ചിട്ടുള്ളൂ. ബോർഡിന്റെ നിർദ്ദേശങ്ങൾ അനുസരിച്ച് നിർമ്മാണം പൂർത്തിയാക്കി ആയത് പരിശോധിച്ചു മാത്രമേ പ്രവർത്തനം ആരംഭിക്കൂ. അതിനാൽ യൂണിറ്റ് പ്രവർത്തനം തുടങ്ങും മുൻപേ അതിൽ നിന്നും മലിനീകരണ പ്രശ്നങ്ങൾ ഉണ്ടാകാനിടയില്ല. മേൽ കാരണങ്ങളാൽ താങ്കളുടെ പരാതിയിൽ പറഞ്ഞിട്ടുള്ള ആശങ്കയ്ക്ക് അടിസ്ഥാനമില്ല എന്ന് കണ്ട് പരാതി തീർപ്പാക്കുന്നു.

വിശ്വസ്തതയോടെ,

o/c

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

പകർപ്പ്:-

കെ.ജെ.തമ്പി,  
കയനാട്ട്, പട്ടിത്താനം പി.ഒ.,  
ഏറ്റുമാനൂർ, കോട്ടയം-686631.



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004  
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

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PCB/TAC/BM-168/671/2009

Dated: 08.02.2010

### CIRCULAR

**Sub:- M- Sand Units- Issue of consent to establish**

Ref:- Decision taken in the 168<sup>th</sup> meeting of the Board held on 18.12.2009

As per the decision taken in the 168<sup>th</sup> meeting of the Board, the following siting criteria is ordered for establishment of stand alone M- Sand production units running on metal brought from outside and using wet processing method. The criteria for crushers will prevail in case of M- Sand production units attached to crushers.

Category	Minimum distance to the nearest residence
Small - Upto 100 HP VSI	75 m
Medium - Above 100 and upto 250 HP VSI	105 m
Large - Above 250 HP VSI	125 m

The unit shall be enclosed in building of 40 cm thick solid wall with suitable roofing and false roofing as well as dust extraction, water impingement and settling facility. Trees of suitable species should be planted to develop a green belt within and along the boundary of the premises. The roads inside the unit should be tarred or concreted.

Sd/-

**CHAIRMAN**

To

CEE, RO, EKM  
SEE, RO/DO, KKD, PLKD  
EE/AEE, DO, TVPM, KLM, PTA, ALPA, KTM, ESC, TSR, KKD, KNR, IDK,  
MLPM, WYND, KSGD

Copy to:- All technical officers in H.O.

SEE

**FORWARDED/BY ORDER**

  
**SENIOR ENVIRONMENTAL ENGINEER-2**

**അജണ്ട ഇനം 5**  
**സാങ്കേതിക ഇനങ്ങൾ**

5.1 എം-സാന്റ് യൂണിറ്റ് സ്ഥാപന നിബന്ധനകൾ  
സംസ്ഥാനത്ത് ഇപ്പോൾ നേരിടുന്ന രൂക്ഷമായ മണൽക്ഷാമം ഒരളവ് വരെ പരിഹരിക്കുന്നതിനായി എം-സാന്റ് (മാനുഫാക്ചേർഡ് സാന്റ്) നിർമ്മാണ പ്രവർത്തനങ്ങൾക്ക് ഉപയോഗിച്ചുവരുന്നു. എം-സാന്റ് നിർമ്മാണ യൂണിറ്റുകളുടെ സ്ഥാപനാനുമതിക്കുള്ള അപേക്ഷകളും ബോർഡിൽ ലഭിക്കുന്നുണ്ട്.

40 എം.എം.-ഓ അതിൽ താഴെയോ വലുപ്പമുള്ള പാറക്കഷ്ണങ്ങൾ വി. എസ്.ഐ മെഷീനിലോ സാന്റ് മേക്കിംഗ് മെഷീനിലോ ഇട്ട് പൊടിച്ച് കഴുകി എം-സാന്റായി മാറ്റുന്നു. ഈ പ്രക്രിയയിൽ ഉണ്ടാകാവുന്ന മലിനീകരണ പ്രശ്നങ്ങൾ പൊടിയും ശബ്ദവും ആണ്. മുഴുവനും അടച്ച കെട്ടിടത്തിനുള്ളിൽ നന്നവുള്ള പ്രക്രിയയിൽ (വെറ്റ് പ്രോസസിംഗ്) പ്രവർത്തനം നടത്തിയാൽ പൊടിയും ശബ്ദവും കുറയ്ക്കാൻ കഴിയും. ബോർഡ് നടത്തിയ ഒരു പഠനമനുസരിച്ച് താഴെപ്പറയുന്ന ദൂരപരിധി ബാധകമാക്കിയാൽ പൊടിയും ശബ്ദവും നിശ്ചിത പരിധിക്കുള്ളിലാക്കാൻ കഴിയും.

No.	Classification	Active Zone radial distance (a)			Buffer Zone width (b)	Minimum distance to residence (a) + (b)
		Process zone	Set back	Total		
1.	Small scale upto 100 hp VSI	15 m	10 m	25 m	50 m	75m
2.	Medium scale upto 250 hp VSI	25 m	10 m	35 m	75 m	105 m
3.	Large scale above 250 hp VSI	40 m	10 m	50 m	75 m	125 m

മേൽ പറഞ്ഞ ദൂരപരിധിക്കുള്ളിൽ വീടുകളോ സ്ഥാപനങ്ങളോ ആരാധനാലയങ്ങളോ പാടില്ല എന്ന നിബന്ധന എം-സാന്റ് യൂണിറ്റുകൾക്ക് സ്ഥാപനാനുമതി നൽകുന്നതിന് നിർദ്ദേശിക്കാവുന്നതാണ്.

ഇത് ബോർഡിൽ ചർച്ചയ്ക്കും തീരുമാനത്തിനുമായി സമർപ്പിക്കുന്നു.

Patton P.O., Thiruvananthapuram - 695 004  
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97

Dated: 19.03.2011

**CIRCULAR**

Sub:- M- Sand (Rock sand) Units - Issue of consent to establish

Ref:- This office circular no. PCB/TAC/BM-168/671/2009 dated 8.2.2010

In continuation of the above circular under reference it is clarified that the siting criteria vide circular cited above for units manufacturing rock sand from the crushed metal (product of secondary crusher), using wet process shall be applicable for such units attached to existing crushers also. The line 'The criteria for crushers will prevail in case of M- Sand production units attached to crushers.' stands deleted.

Also consent from the Board shall not be insisted for installation and operation of machines required for only washing of metal powder, in existing crushers. But the same shall be informed by the units to the Board. All other matters in the above referred circular stands unaltered.

**Sd/-  
CHAIRMAN**

To

CEE, RO, TVM, EKM, KKD

SEE, ESC, EKM

EE, DO, TVPM, KLM, PTA, ALPA, KTM, IDK, EKM 1 & 2, TSR, KKD, PLKD, KNR,  
MLPM, WYND, KSGD

Copy to:- All technical officers in H.O.

**FORWARDED/BY ORDER**

*Xm*

**SENIOR ENVIRONMENTAL ENGINEER-2**



General 0471-2312910, 2318153, 2318154, 2318155 Chairman 2318150 Member Secretary 2318151  
 e-mail: keralapcb@asianetindia.com FAX: 0471-2318134, 2318152 web: www.keralapcb.org  
**KERALA STATE POLLUTION CONTROL BOARD**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**  
 Pattom P.O., Thiruvananthapuram - 695 004  
 പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/T4/115/97

27/10/2011

**CIRCULAR**

Sub: Siting Guidelines for matti sand making units

1. Siting Guidelines for matti sand making units(having only wet process and without involving crushing activities)

It has come to notice that many applications for Integrated Consent to Establish are being received for establishing matti sand making units involving wet process and without having crushing activities. The following guidelines shall be followed for issuing Integrated Consent to Establish to such units:

1. Minimum set back - 25 m.
2. Minimum distance to residences and other establishments - 50 m.
3. The units shall be categorised under 'Orange'.

The condition that no crushing machines shall be installed in the unit shall be incorporated as one of the condition in the ICE.

2. Siting Guidelines for matti sand making units(having crushing activity)

The distance norms for matti sand making units shall be as that for crusher units if they provide crushing machines for this purpose and are categorised as 'red'.

  
 CHAIRMAN

To:

The Chief Environmental Engineer, Regional Office, Ernakulam/Kozhikode

The Senior Environmental Engineer, DO-1, EKM

The Environmental Engineer, District Office,

TVM/ KLM/ PTA/ KTYM/ ALPY/ IDK/ EKM-DO-2/ EKM-3  
 (ESC)/ TSR/ PLKD/ KKD/ WYND/ MLPM/ KNR/ KSGD

All technical officers in H.O.



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram – 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/T4/115/97

Date: 17. 03.2015

### CIRCULAR

Sub: Setback for Rock sand making units

- Ref: 1. Minutes of the Review meeting held on 19<sup>th</sup> and 20<sup>th</sup> of December 2014  
2. Circular No. PCB/TAC/BM-168/671/2009, dated 08.02.2010

*CA 2*  
*2) issue copies to*  
*AR, AR*  
*AR 2*

Vide circular cited 2 above siting criteria was specified for establishment of stand alone M – sand production units running on metal brought from outside and using wet processing method. In the review meeting cited 1<sup>st</sup> above it was decided to specify a minimum set back of 25m for Rock sand manufacturing units as in the case of Matti sand units.

*23.03*

So a minimum set back of 25m shall be specified for Rock sand manufacturing units. This distance norm is applicable with effect from 18.02.2015.

Sd/-

CHAIRMAN.

To:

The Chief Environmental Engineer, RO, TVM/EKM

The Chief Environmental Scientist, Central Lab, EKM

The Senior Environmental Engineer, DO-1, EKM /RO KKD

The Environmental Engineer, District Office,

TVM/KLM/PTA/KTYM/ALPY/IDK/EKM-DO-2 (Perumbavoor)/

EKM-3(ESC)/TSR/KKD/PLKD/MLPM/WYND/KNR/KSGD

All Technical officers in H.O.

FORWARDED/ BY ORDER

*[Handwritten Signature]*

ENVIRONMENTAL ENGINEER - 3



## KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

PCB/HO/CIRCULAR /2015

Dated:30.09.2015

### C I R C U L A R

Sub: Siting criteria for rock sand production units functioning with HSI

Ref: 1. PCB/TAC/BM-168/671/2009 dated 08.02.2010 ,  
 2. PCB/T4/115/97 dated 19.03.2011 & 17.03.2015 .

The siting criteria specified vide references cited for establishment of rock sand production units running with VSI shall be applicable to rock sand production units functioning with HSI also.

Sd/-

**C H A I R M A N**

To

The Chief Environmental Engineer, Regional Office, Ernakulam  
 The Senior Environmental Engineer, Regional Office,  
 Thiruvananthapuram/Kozhikode  
 The Senior Environmental Engineer, District Office, Palakkad  
 The Environmental Engineer, District Office, Thiruvananthapuram/  
 Kollam/Pathanamthitta/Alappuzha/Kottayam/Idukki/Ernakulam 1&2  
 ESC/Thrissur/Malappuram/Kozhikode/Wayanad/Kannur/Kasargod

Copy to:

All Technical Officers in Head Office

**FORWARDED/BY ORDER**

*[Handwritten signature]*

**ASSISTANT ENVIRONMENTAL ENGINEER - 1**

GR 12

CS-10/15

4738  
 6/10/15



മേഖല ഓഫീസ് കോഴിക്കോട്/ജില്ലാ ഓഫീസ്-1,എറണാകുളം/പാലക്കാട്  
എൻവയൺമെന്റൽ എഞ്ചിനീയർ ജില്ലാ ഓഫീസ്  
തിരുവനന്തപുരം/കൊല്ലം/പത്തനംതിട്ട/ആലപ്പുഴ/കോട്ടയം/ഇടുക്കി/എറ  
ണാകുളം-ജില്ലാ ഓഫീസ്-2 (പെരുമ്പാവൂർ)/എറണാകുളം-ജില്ലാ  
ഓഫീസ്-3 (ഏലൂർ)/തൃശ്ശൂർ/പാലക്കാട്/മലപ്പുറം/കോഴിക്കോട്/  
വയനാട്/കണ്ണൂർ/കാസർഗോഡ്.

കേന്ദ്ര ഓഫീസിലെ എല്ലാ സാങ്കേതിക ഉദ്യോഗസ്ഥർക്കും.

അംഗീകാരത്തോടെ



എൻവയൺമെന്റൽ എഞ്ചിനീയർ - 3

ജില്ലാ ഓഫീസ്, കോട്ടയം

*Emailed on 2/9/22*

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ് 36



**KERALA STATE POLLUTION CONTROL BOARD  
DISTRICT OFFICE, KOTTAYAM.**

ശ്രീനീവാസ അയ്യർ റോഡ്, കോട്ടയം-686001

Sreenivasa Iyer Road, Kottayam-686001

E-mail: kspcbkottayam@gmail.com, http://keralapcbonline.com Telephone : 0481 - 2302445 web: www.keralapcb.nic.in

ഓൺലൈനിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് [www.krocmmms.nic.in](http://www.krocmmms.nic.in) എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കുക.

“ഭരണഭാഷ - മാതൃഭാഷ”

PCB/KTM/COMP/G/40/2011

02.09.2022

പ്രേഷകൻ

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

സ്വീകർത്താവ്

M/s.Silver Sand,  
C/o Shinu Hariharan,  
Puthusserikudi House,  
Vaikkara P.O.,  
Ernakulam.

സർ,

വിഷയം:- സിൽവർ സാൻഡ് എന്ന യൂണിറ്റിൽ നടത്തിയ പരിശോധന -സംബന്ധിച്ച്.

സൂചന:- 1) Integrated consent to Establish No.KSPCB/KT/ICE/10000703/2022 Valid upto 28.02.2027.

2) Integrated consent to operate application No.10009322.

3) 31.08.2022 തീയതിയിൽ ബോർഡുദ്യോഗസ്ഥർ നടത്തിയ സ്ഥലപരിശോധന.

മേൽ സൂചന (1) പ്രകാരം താങ്കളുടെ യൂണിറ്റിന് സ്ഥാപനാനുമതി സ്ഥാപിച്ചിട്ടുണ്ട്. സൂചന (2) പ്രകാരം ടി യൂണിറ്റിൽ സൂചന (3) പ്രകാരം നടത്തിയ പരിശോധനയിൽ താഴെ പറയുന്ന പോരായ്മകൾ കണ്ടെത്തി.

1. യൂണിറ്റിന്റെ 3 വശത്തിന് 40സെ.മീ കനത്തിൽ ഭിത്തി നൽകിയിട്ടില്ല.
2. Dust extraction system യൂണിറ്റിൽ നൽകിയിട്ടില്ല.
3. യൂണിറ്റിന്റെ എല്ലാ വശവും 25 മീ സെറ്റ്ബാക്ക് ലഭിക്കുന്നില്ല.
4. സമർപ്പിച്ച സൈറ്റ്പ്ലാനിൽ സൂചിപ്പിച്ചിട്ടുള്ള അളവുകളും നിലവിലെ അളവുകളും തമ്മിൽ വലിയ വ്യത്യാസമുണ്ട്.

മേൽ പറഞ്ഞ പോരായ്മകൾ പരിഹരിച്ച് ICE ല്ലകിയിട്ടുള്ള തരത്തിലേക്ക് എത്തിക്കുകയോ അല്ലാത്തപക്ഷം യൂണിറ്റ് ICE-Variation Certificate ലഭിക്കുന്നതിന് വേണ്ടി അപേക്ഷ സമർപ്പിക്കുകയും ചെയ്യേണ്ടതാണ് എന്ന് അറിയിക്കുന്നു.



വിശ്വസ്തതയോടെ,

എൻവയോൺമെന്റൽ എഞ്ചിനീയർ

**FILE NO : KSPCB/KT/ICO/10009322/2022**

**Date of issue : 15-10-2022**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10009322**

**Dated : 08-08-2022**

**To**

**SILVER SAND  
KANAKKARI, KOTTAYAM**

**Consent No. : KSPCB/KT/ICO/10009322/2022**

**Valid Upto : 28-02-2027**

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	28-02-2027
2	Name and Address of the establishment	SILVER SAND KANAKKARI,KOTTAYAM
3	Occupier Details	SHINU, HARIHARAN Puthusserikudi House,Vaikkara P.O.,Ernakulam- 683549
4	Local Body	KANAKKARI
5	Survey Number	159/2
6	Village	Kanakkari
7	Taluk	Meenachil
8	District	KOTTAYAM
9	Capital Investment(Rs in Lakhs)	80.0
10	Scale	Small
11	Category	ORANGE
12	Annual fee(Rs)	18000.0
	Total Fee remitted(Rs)	72500.0
13	Activity	M-Sand- 80 Metric Tonnes/Day STOCK YARD OF M-SAND,PSAND,STONE AGGREGATES- 100 Metric Tonnes/Day
14	Machinery details	PROPOSED M-SAND(HSI)-60HP CLASSIFIER-20HP CONVEYOR AUXILLARIES-20HP TOTAL 100 HP

## **2. Conditions as Per The Water(Prevention and Control of Pollution)Act, 1974**

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.

2.2 Water Consumption: 10100 LPD

2.3 Effluent Generation: 880 LPD

2.4 Sewage / waste water with only organic contaminant if any, generated in the unit, shall be discharged through scientifically designed septic tank and soak pit system as per the follows IS code.

i. Septic tank as per IS 2470 (Part 1): 1985.

ii. Soak pit with sealed bottom, honey comb side wall 65 cm thick 2 mm sand all around.

Mode of disposal of treated effluent: Soak pit

2.5 Soak pit shall be at least 10 m away from the water intake well/nearby drinking water wells

## **3. Conditions as Per The Air(Prevention and Control of Pollution)Act, 1981**

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be installed.

3.2 Emission characteristics shall not exceed ambient air quality specified by national air quality standard

3.3 All operations likely to produce dust or noise shall be carried out within sufficiently closed and insulated area

3.4 The PM<sub>10</sub> in ambient air at the boundary shall not exceed 100 microgram / m<sup>3</sup>

3.5 The PM<sub>2.5</sub> in ambient air at the boundary shall not exceed 60 microgram/m<sup>3</sup>

3.6 There shall not be any fugitive emission from the premises

3.7 The D. G. sets shall be provided with a minimum chimney height  $0.2\sqrt{\text{KVA}}$  meters above roof level of the highest nearby building (Where KVA is the capacities of all DG sets). The D. G. sets shall be placed at a minimum distance of  $\sqrt{\text{KVA}/2}$  meters from the neighbouring residences / worship places / institutions (where KVA is the capacity of DG sets).

## **4. Conditions as Per The Environment (Protection) Act, 1986.**

4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000. The sound level measured 1 m outside the boundary of the unit shall not exceed the National ambient noise standards applicable to adjoining area.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes

(Management and Transboundary Movement) Rules, 2016.:NA

4.4 e-waste shall be disposed of safely as per the E-Waste (Management) Rules, 2016.

4.5 Proper Solid waste management system shall be provided in the unit, arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided as per SWMRules 2016 and the facility shall be maintained properly.

## **5. GENERAL CONDITIONS**

5.1 This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21(6) of the Air (Prevention & Control) of pollution Act 1981 & section 27 of the water (Prevention & control ) of pollution Act 1974.

5.2 Green belt of sufficient height shall be provided with fast growing species such as bamboos for preventing dust and noise pollution.

5.3 For renewal of the consent in case of continuance of operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for renewing the Consent on or before two months in advance to expiry date. Late application will be accepted with 10% (for application before expiry date) & 50% of yearly fee as late fee for application after due date.

5.4. The occupier shall comply with all the environmental rules and the related act stipulated by the government, relevant instructions issued by the Board in time to time for the prevention and control of pollution and protection of environment.

5.5 No change or alteration of the unit or equipment capacity shall be made without the prior permission of the Board. Any change in the particulars furnished in the references or in the identity of the occupier / authorised agent is to be intimated to the Board forthwith.

5.6 Adequate green cover and green belt shall be provided in the unit with continual improvement of number of trees and vegetation in and around the campus. Nonconventional energy sources (solar, wind, biogas, etc) shall be utilized to the maximum extent to meet the energy need.

5.7 Location of the unit shall be as shown in the drawing attached. No change or alteration to the above shall be made without obtaining prior permission from the board.

5.8 Maintain hygienic condition and good housekeeping practices shall be maintained in and around the unit.

5.9 Set back as per rules shall be provided between the boundary and the building.

5.10 This consent is granted based on the particulars and affidavit submitted by the Entrepreneur and any violation/non-compliance/submission of false information will lead to cancellation of consent and stringent action against the applicant and occupier. In the case of noncompliance of integrated consent conditions, the consent issued will be withdraw/cancelled, and fee will be lapsed automatically.

5.11 The consented shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions.

5.12 The occupier shall comply with all the environmental rules and the related act stipulated by

the government, relevant instructions Board may issue from time to time for the prevention and control of pollution and protection of environment.

5.13 Arrangements of rain water harvesting including open pond/ well / Bore well/ Ground water recharging shall be provided. Rain water harvesting facility shall be installed in the unit within three months and photos of the same shall be submitted in this office via e-mail: [onlinepcbktm@gmail.com](mailto:onlinepcbktm@gmail.com).

## 6. SPECIFIC CONDITIONS

6.1 Sand making machine and other noise / dust producing units shall be housed in buildings with solid wall (Not hollow bricks) of minimum 40 cm thickness and false proofing shall be provided.

6.2 Dust suppression system with water sprays and sprinklers shall be provided. Dust extraction system shall also be incorporated for reducing air pollution.

6.3 Delay ponds shall be provided at suitable locations to prevent the escape of aggregate/clay to nearby drain and property.

6.4 Facility provided for regular cleaning and wetting of ground shall be provided.

6.5 The roads around the unit shall be tarred or concreted and maintained properly.

6.6 All operations likely to produce dust, or noise shall be carried out within closed premises.

6.7 Entire wash water generated after given proper settling shall be reused for further washings. Settling tanks of adequate capacity shall be provided.

6.8 The sludge/clay settled in the settling tanks shall be periodically removed and stored properly.

6.9 A minimum distance of 75 m to the nearest residence and 25 m set back to all boundaries shall be provided.

 Digitally signed by Biju B  
Date: 2022.10.15 17:51:12 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER

100M RADIUS SITE PLAN OF SILVER SAND

KANAKKARI  
KOTTAYAM



NAME & ADDRESS OF APPLICANT

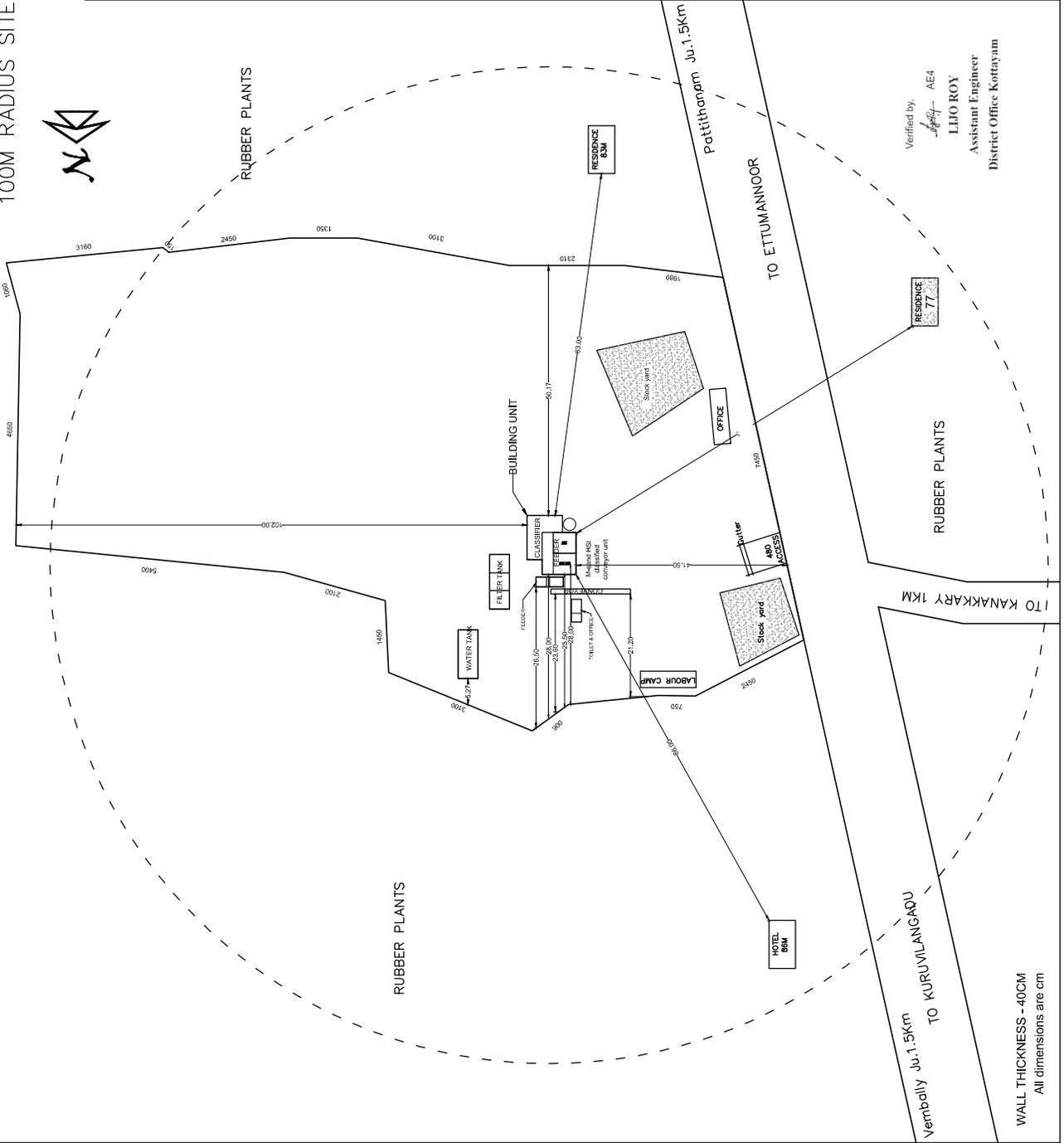
SHINU HARIHARAN,  
PUTHUSSEERIKUDI H,  
VAYIKKARA P.O.,  
ERNAKULAM.

LAND DETAILS

DISTRICT - KOTTAYAM  
TALUK - MEENACHIL  
VILLAGE - KANAKKARI  
PANCHAYATH - KANAKKARI  
SURVEY NO. - 159/2  
EXTENT - 110.20 ARE

MACHINERY DETAILS

HSI - 60 HP  
CLASSIFIER - 20 HP  
CONVEYOR & AUXILIARIES - 20 HP  
TOTAL = 100 HP



Verified by  
*[Signature]* AE4  
LIJO ROY  
Assistant Engineer  
District Office Kottayam

WALL THICKNESS - 40CM  
All dimensions are cm



**ജില്ലാ ഓഫീസ്, കോട്ടയം**  
**കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്**  
**KERALA STATE POLLUTION CONTROL BOARD**  
**DISTRICT OFFICE, KOTTAYAM.**

ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം-686001

Sreenivasa Iyer Road, Kottayam-686001

E-mail: kspcbkottayam@gmail.com, keralapcb\_ktm@yahoo.com Telephone : 0481 - 2302445 web: www.keralapcb.nic.in

ഓൺലൈനിൽ അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് [www.krocmms.nic.in](http://www.krocmms.nic.in) എന്ന വെബ്സൈറ്റ് ഉപയോഗിക്കുക.

**“ഭരണഭാഷ - മാതൃഭാഷ”**

**Ambient Air Monitoring Report**

No. 62

Date : 28-12- 2022

Name of Industry	SILVERSAND M-SAND UNIT, KANAKKARI, KOTTAYAM
Ref. No.	PCB/KTM/COMP/G/40/2011
Date of Monitoring	28/11/2022

Ambient sound level Leq -50.6 dB(A)

**Sound and Ambient Air level while the unit is in operation**

Sl.No.	Sampling location	Particulate matter( $\mu\text{g}/\text{m}^3$ )	Sound level Leq in dB(A)
1	East	-	52.2
2	West	52.4	59.2
3	North	-	55.4
4	South	-	53.4



*[Handwritten Signature]*

**ASSISTANT SCIENTIST**